National Company Law Tribunal

Allahabad Bench

CANO.51~-

	- CP No. 81/ND/2014
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF COMPANY LAW TRIBUNAL ON 07.09.2017	/
NAME OF THE COMPANY: Toj Kumar Press	s Put. Litel.
SECTION OF THE COMPANIES ACT: 397/398 of	Comparies Act, 1956.
SI NO Name Designation	Representation Gignature
1. Zeyaul Hague Adv. f	respondente Aff
<u>2.</u>	
R. P. Agrawal Advocate So Rayesh Than GA No. Spin CP No. 81. Apriles large represented by their respective	
2) Royeste Teran GA No. 5rin CP No. 81	/ ND/2014 Polition
Parties are represented by their respective	re counsels. Argument in respect of
impleadment application are heard and still con-	tinued.

Meanwhile, the respondent/company petition in the impleadment application is granted liberty to file reply affidavit in rebuttal of the document as relied on by the applicant in his rejoinder to the reply of the impleadment application, which is annexed as Annexure no.A4 to A7 by way of affidavit may file rebuttal document, that is to be filed by two weeks.

The matter be listed on 4th October, 2017.

Dated:07.09.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash